

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1241 of 2019

IN THE MATTER OF:

Power Chem Plast Ltd.

....Appellant

Vs.

Batra Plywood Industries Pvt. Ltd.

....Respondent

Present:

For Appellant:

For Respondent:

O R D E R

24.01.2020: Notice directed against the Respondent has been returned undelivered with endorsement on the postal article that the Respondent is not traceable at the given address.

The Appellant is directed to file fresh particulars of Respondent within one week together with the email address, if ascertainable.

Since according to the learned counsel for the Appellant, the Corporate Debtor has been placed under control of Administrator, necessary particulars of Administrator may also be filed and in the event of such particulars being filed along with fresh requisites, notices be served upon the respondents and the Administrator through speed post. Service through electronic mode (email) shall also be affected in addition to the ordinary mode of service.

Post this Appeal 'For Admission (After Notice)' on **25th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

sa/nn